

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.351/TL/2026

Subject : Petition under Section 14 of the Electricity Act, 2003 read with Regulation 5 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 seeking grant of transmission licence in respect of the RTM schemes approved by Central Transmission Utility of India Limited vide Office Memorandum dated 20.1.2025 and 5.5.2025.

Petitioner : Rajasthan IV A Power Transmission Limited (Rajasthan IVA)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **27.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Gaurav Dudeja, Advocate, Rajasthan IVA
Ms. Prithu Chawla, Advocate, Rajasthan IVA
Shri Ranjeet Rajput, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking grant of a transmission licence in respect of the RTM Schemes approved by the Respondent/CTUIL vide Office Memorandums dated 20.1.2025 and 5.5.2025. The learned counsel further submitted that CTUIL has already filed its recommendations for the grant of transmission licence to the Petitioner, and that despite notice, none of the Respondents has filed a reply to the Petition. Accordingly, the learned counsel requested that the matter be reserved for order.

2. In response to the Commission's observation that CTUIL has yet to file the compliance affidavit in terms of the Record of Proceedings dated 11.8.2026, the representative of CTUIL submitted that pursuant to the directions issued *vide* the said Record of Proceedings, CTUIL had written to the concerned TSP and the generators regarding the requirement of the Scheme covered under the OM by the timeframe of November/December 2026 and as per the responses received, the Scheme is still required but in a staggered manner. The representative further submitted that since the last response was received only yesterday, CTUIL may be granted a week's time to file its compliance affidavit.

3. Considering the above, the Commission permitted the Respondent/CTUIL to file its compliance affidavit as per the Record of Proceedings dated 11.8.2026 within a period of a week.

4. The Petition will be listed for hearing on **10.9.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)